

FORM A PUBLIC ANNOUNCEMENT [(Under Regulation 6 of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)] FOR THE ATTENTION OF THE CREDITORS OF MONET VYAPAAR PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	MONET VYAPAAR PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17th January, 1994
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB1994PTC061471
5. Address of the registered office and principal office (if any) of corporate debtor	9/A/1B, Chetla Road, Kolkata-700027, West Bengal
6. Insolvency commencement date in respect of corporate debtor	27th April, 2022
7. Estimated date of closure of insolvency resolution process	180 days from date of Commencement of resolution process, which is 23rd October, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sudipta Ghosh, Registration No: IBBI/IPA-001/IP-P00484/2017-18/10872
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address : 8, N. N Mukherjee, 3rd Lane, Uttarpara, Hooghly-712258 E-Mail ID: sudipta_ghosh08@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 29C, Bentinck Street, 2nd Floor, Kolkata-700001, E-Mail ID: cirp.monet@gmail.com
11. Last date for submission of claims	11th May, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: As mentioned against item No. 10
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Monet Vyapaar Private Limited on 27th April, 2022, order being uploaded in the NCLT portal on 28th April, 2022. The creditors of Monet Vyapaar Private Limited are hereby called upon to submit their claims with proof on or before 11th May, 2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.	
Sd/- Sudipta Ghosh Date : 01.05.2022 Place : Kolkata Name and Signature of Interim Resolution Professional	